

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 218/GT/2019

- Subject : Petition under Section 79(1)(a), 62, 64 of the Electricity Act 2003 read with the Regulations 7,8 and 85 of the CERC (Terms and Conditions for tariff determination for Renewable Energy sources) Regulations, 2017 for determination of project specific tariff.
- Petitioner : NLC India Limited
- Respondents : Secretary (Power), Andaman & Nicobar Administration.
- Date of Hearing : **20.9.2022**
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Ms. Anushree Bardhan, Advocate, NLCIL
Ms. Surbhi Kapoor, Advocate, NLCIL
Shri Anukirat Singh, Advocate, NLCIL
Ms. Srishti Khindaria, Advocate, NLCIL
Ms. Deepa Nair, A&N

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made oral submissions in the matter. The learned counsel for the Respondent and the representative of the Respondent made oral submissions and also gave clarifications in the matter.

2. On a specific query by the Commission, as to whether the Respondent has been availing the entire power, due to the grid conditions, the representative of the Respondent submitted that though it has been availing the entire power, but on certain occasions, the Petitioner has been requested to restrict the power, to 8 MW instead of 10 MW.

3. The Commission, after hearing the parties in detail, directed the parties to furnish the following additional information by **17.10.2022**, after serving copy to the other:

- (a) *Respondent shall furnish the following:*
- (i) *Reasons for high frequency in the grid with relevant documents to substantiate the claim;*
 - (ii) *Scheduling and generation from the project;*
 - (iii) *Steps taken to make sure that must run status is maintained for the project with supporting documents;*
 - (iv) *Supporting documents to substantiate the terms and conditions agreed between both the parties for sanctioning the project*



(b) *Petitioner shall furnish the following:*

- (i) *Reasons for not achieving the CUF as claimed with relevant documents;*
- (ii) *Scheduling and actual generation from the project with supporting documents to substantiate claim, for deemed generation compensation, and the loss of revenue due to high frequency.*

5. The Petitioner and the Respondent shall file their replies to the additional information filed by the other, on or before **31.10.2022**, and rejoinders, if any, by **9.11.2022**. The parties shall comply with the above directions within the specified timeline and no extension of time shall be granted.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

